

- (2) G.S.R. 435 (E), dated the 19th June, 2009, rescinding Notification G.S.R. 187 (E), dated the 23rd March, 2009.
- (3) G.S.R. 455 (E), dated the 30th June, 2009, seeking to impose provisional safeguard duty on imports of Phthalic Anhydride into India.
- (4) G.S.R. 456 (E), dated the 30th June, 2009, rescinding Notification G.S.R. 55 (E), dated the 29th January, 2009.

[Placed in Library. See No.L.T. 338/15/09]

**MOUs between the Government of India (Ministry of Heavy Industries and Public Enterprises,
Department of Heavy Industry) and various companies
for the year 2009-10**

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARUN YADAV): Sir, I lay on the Table a copy each (in English and Hindi) of the following papers:

- (i) Memorandum of Understanding between the Government of India (Ministry of Heavy Industries and Public Enterprises, Department of Heavy Industry) and the Hindustan Machine Tools Limited (HMT), for the year 2009-10.

[Placed in Library. See No.L.T. 317/15/09]

- (ii) Memorandum of Understanding between the Government of India (Ministry of Heavy Industries and Public Enterprises, Department of Heavy Industry) and Tyre Corporation of India Limited (TCIL), for the year 2009-10.

[Placed in Library. See No.L.T. 318/15/09]

- (iii) Memorandum of Understanding between the Government of India (Ministry of Heavy Industries and Public Enterprises, Department of Heavy Industry) and Scooters India Limited (SIL), for the year 2009-10

[Placed in Library. See No.L.T. 319/15/09]

- (iv) Memorandum of Understanding between the Government of India (Ministry of Heavy Industries and Public Enterprises, Department of Heavy Industry) and the Instrumentation Limited, for the year 2009-10.

[Placed in Library. See No.L.T. 315/15/09]

- (v) Memorandum of Understanding between the Government of India (Ministry of Heavy Industries and Public Enterprises, Department of Heavy Industry) and the Rajasthan Electronics and Instruments Limited (REIL), for the year 2009-10.

[Placed in Library. See No.L.T. 311/15/09]

- (vi) Memorandum of Understanding between the Government of India (Ministry of Heavy Industries and Public Enterprises, Department of Heavy Industry) and the Heavy Engineering Corporation Limited (HEC), for the year 2009-10.

[Placed in Library. See No.L.T. 324/15/09]

- (vii) Memorandum of Understanding between the Government of India (Ministry of Heavy Industries and Public Enterprises, Department of Heavy Industry) and the Hindustan Salt Limited (HSL), for the year 2009-10.

[Placed in Library. See No.L.T. 320/15/09]

- (viii) Memorandum of Understanding between the Government of India (Ministry of Heavy Industries and Public Enterprises) and the Engineering Projects (India) Limited (EPI), for the year 2009-10.

[Placed in Library. See No.L.T. 323/15/09]

- (ix) Memorandum of Understanding between the Government of India (Ministry of Heavy Industries and Public Enterprises) and the Cement Corporation of India Limited (CCI), for the year 2009-10.

[Placed in Library. See No.L.T. 321/15/09]

- (x) Memorandum of Understanding between the Government of India (Ministry of Heavy Industries and Public Enterprises) and the Hindustan Cables Limited (HCL), for the year 2009-10.

[Placed in Library. See No.L.T. 322/15/09]

MOTION FOR ELECTION TO THE NATIONAL SHIPPING BOARD

THE MINISTER OF SHIPPING (SHRI G.K. VASAN): Sir, I move the following Motion:

That in pursuance of clause (a) of sub-section (2) of Section 4 of the Merchant Shipping Act, 1958 (44 of 1958), read with sub-rule (2) of Rule 4 of the National Shipping Board Rules, 1960, this House do proceed to elect, in such manner as the Chairman may direct, one Member from among the Members of the House, to be a member of the National Shipping Board in the vacancy caused due to the retirement of Shri Thennala G. Balakrishna Pillai from the membership of Rajya Sabha on the 21st April, 2009".

The question was put and the motion was adopted.
